

Minutes of the Meeting dt. 26.02.2013

Present :

1. Shri Satyananda Mishra, Chief Information Commissioner
2. Smt Annapurna Dixit, Information Commissioner
3. Shri M.L. Sharma, Information Commissioner
4. Smt Deepak Sandhu, Information Commissioner
5. Shri Vijay Sharma, Information Commissioner
6. Shri Rajiv Mathur, Information Commissioner
7. Shri Basant Seth, Information Commissioner
8. Smt T.Y. Das, Secretary and other officers assisted the Commission.
9. Shri A. K. Dash, Additional Secretary.

Agenda-1 : The pendency statement of case records in the Commission as on 01.01.2013

The Secretariat informed the Commission that a total of around 21600 cases are pending for disposal as on 01.01.2013 in the Commission. The pendency figure has been arrived upon reconciliation of records in the database and based on the discussions held with the deputy registrars of the benches. The Commission desired that since the pendency in the Registry of IC (SS), IC(RM), IC(VS) and IC(BS) is towards the higher side, the concerned registry will indicate list of the cases in consultation with the Information Commissioners for its redistribution. This exercise must be completed within a week, so that the redistribution of the pending cases as indicated by the registries takes place immediately.

Further, the Chief Information Commissioner desired that NIC should undertake an exercise to analyse the patterns in filing of appeals and complaints.

Agenda-2: The Budgetary position in the Commission

The Commission was apprised of the budgetary position as on date.

Agenda-3: Progress on CIC Building

The Commission was apprised of the progress of construction of the CIC building. The Commission directed the Secretariat to pursue with the DoPT for engaging SPA as architect on nomination basis. Commission was apprised that Secretariat has moved DoPT for enhancement of allocation for construction of CIC building.

Agenda-4: Progress on recruitment/deputation

- i. **Recruitment on deputation** – The Commission directed the Secretariat to complete the exercise in accordance with the recruitment rules and fill up the vacancies at various levels at the earliest.
- ii. **Engagement of legal retainers** – The subject was discussed in great detail. Commission directed the Secretariat to complete the exercise of engaging the legal retainers on contract basis in a time bound manner.

Supplementary Agenda:

The Commission directed the Secretariat to take up with the government for recommending the cases of various outsourced members, subject to the reservation criteria for their absorption in the Commission once again.